

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 101**  
CP-69(ND)2024

**IN THE MATTER OF:**

Vandana Raheja & Anr

**.....APPLICANT/PETITIONER**

**Vs**

ATS Infrastructure Limited & Ors.

**.....RESPONDENT**

**SECTION**

**U/s 213(b)(i) Company Act, 2013**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Vivek Kr.  
Mr. Jayant Upadhyay, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This application has been filed seeking the following prayers:-

- *Direct an investigation into the affairs of the Respondent No. 1 & Respondent No. 2 Company under and in terms of Section 213 of the Companies Act, 2013;*
- *Pass an order against the Respondent(s) for committing fraud under Section 447 of the Companies Act, 2013 as per the applicable laws; and*

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondents.

The Applicant shall serve notice along with the application on the Respondents by all modes and file proof and affidavit of service within one week. The Respondents are directed to file reply affidavit within one week after receipt of the notice.

List this application on **03.06.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**